

power, innocent people being killed continue at the time of elections, what should the people from the South think? Elections in our State are held fairly and I do not think, there are any instances in our State where re-elections have taken place. Such being the case, we feel very bad, when we read in the newspapers that innocent people are killed, booths are captured and officers have managed to hold the show. Is it democracy? Have such people been democratically elected? What is that we have to carry on, if such things happen?

Therefore, I request the hon. Members here to give some suggestions. Instead of asking for State funding, it is better to give more suggestions as to how best we can reduce the expenditure, how best we can minimise corruption and how best we can have democratically elected Government.

With these suggestions, I thank you very much.

SHRI A.N. SINGH DEO (Aska): Mr Chairman, Sir, I do not oppose the Resolution moved by the hon. Member. But since the Government is thinking of bringing about major changes in the People's Representation Act and other electoral laws-the mover will ultimately realise that the Government has set up a machinery to bring about electoral reforms-it would not be necessary for this house to pass this resolution.

It has been said that the elections are day by day becoming more of a problem for this country.

18.00 hrs.

It is because booth capturing, excess of money power, muscle power and other malpractices are on the increase. We must realise that our friends from the opposite side have always tried to bring out that we who are sitting on this side have brought in all these malpractices in elections.

MR. CHAIRMAN: You can continue

tomorrow. Now we will take up matters under Rule 377.

MATTERS UNDER RULE 377

18.01 hrs.

[English]

- (I) **Need to implement the recommendations of Mahajan Commission to Sive border dispute between Karnataka and Maharashtra**

SHRI SRIKANTA DATTA NARASIMHA RAJA WADIYAR (Mysore): Sir, the border dispute between Karnataka and Maharashtra is being raised again and again in the House and outside. The Chief Minister of Karnataka has made it very clear that Mahajan Commission's Report must be implemented in toto. There is no other alternative. But it is surprising that some leaders met the Prime Minister recently in Bombay and urged him to intervene in this matter. In fact, many Kannada educational institutions have been closed in the border areas of Maharashtra. On the other hand, Karnataka Government is providing all the facilities to the Marathi educational institutions in Karnataka. In 1960, a Committee comprising of Members from both the States was set up but, its recommendations were not implemented. For solving this problem, both the States should adopt the recommendations of Mahajan's Commission.

I, therefore, urge upon the Central Government to implement the recommendations of Mahajan Commission immediately.

- (II) **Need to give pension to the ex-servicemen of the second world war**

PROF. P. J. KURIEN (Mavelikara): Sir, we have honoured our freedom fighters with pension as a token of our gratitude to them